

**BY SPEED POST**

F.No.A.34011/02/2018-Ad.III.A  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Indirect Taxes & Customs  
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Ground Floor, Hudco Vishala Building,  
Bhikaji Cama Place, R.K. Puram,  
New Delhi, dated 17<sup>th</sup> July, 2020

To

All Cadre Controlling Authorities under CBIC.  
All Chief Commissioner/DG under CBIC

**Subject:-** Strict compliance with DOPT's OM No.28020/3/2018-Estt(C) dated 11.03.2019 related to probation/Confirmation - Instructions regarding

Sir,

I am directed to refer to above cited DOP&T's OM dated 11.03.2019, and to say that it has been observed by the Board that instructions contained in above said OM have not been followed. Further, the CCA have referred the issues to the Board for clarification/approval.

2. In view of this, All cadre Controlling Authorities under CBIC are instructed to ensure strict compliance to DOPT OM dated 11.03.2019 and to review compliance periodically in case of officials recruited in their offices.
3. This issues with the Approval of the Chairman/CBIC).

Yours faithfully,

  
(R K Jha)

Deputy Secretary to the Govt. of India  
011-26162693

Copy to :

1. Web master, with a request to upload this letter on official website of CBIC.